

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 891 of 2019

IN THE MATTER OF:

Bank of India

...Appellant

Versus

Multi ARC Coating & Straps Ltd.

...Respondent

**Present : For Appellant: **Ms. Natash Dhruman Shah and Mr. Atul
Sharma, Advocates****

O R D E R

02.09.2019 Learned counsel for the Appellant submits that the ‘Corporate Debtor’ mortgaged the property with the Appellant – ‘Bank of India’ and, therefore, the claim is not barred by limitation. According to her, there is a ‘debt’ payable by the ‘corporate debtor’.

Let notice be issued on the Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 3rd September, 2019. If the appellant provides the *e-mail* address of respondent, let notice be also issued through *e-mail*.

Post the case ‘for Admission (After Notice)’ on **25th September, 2019** on the top of the list. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)